

**Seventeenth Loksabha**

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**Title: Regarding power dues of Andhra Pradesh to be received from Telangana.**

**SHRI BELLANA CHANDRA SEKHAR (VIZIANAGARAM):** Post the bifurcation of the United Andhra Pradesh, the Andhra Pradesh Generation Corporation Limited (APGENCO) continued to supply power to Telangana till 10.06.2017 on the specific direction of the Central Government controlled POSOCO letter which was contrary to the decision taken by the Government of Andhra Pradesh. However, till date a sum of Rs. 6,886 crores awaits to be received from Telangana on account of the power supplied. In this regard, The Government of India, in the exercise of the powers granted under Section 92 of the AP Reorganisation Act, 2014, gave directions in the month of August this year, that the successor State of Telangana shall pay the appropriate sum to Andhra Pradesh within a period of 30 days. The order stated that there was no dispute regarding the amount to be paid for the power dues, the principal amount being Rs 3,441.78 crore, and late payment surcharge being Rs 3,315.14 crore (up to July 31, 2022) — to be paid in addition to the principal amount as per the applicable provisions. However, the Government of Telangana has not honoured the given directive. In view of the above, I request the Government to look into the matter.